

**Central Administrative Tribunal
Ernakulam Bench**

OA No.106/2012

Monday, this the 17th day of August, 2015

CORAM

**HON'BLE MR.JUSTICE N.K.BALAKRISHNAN, JUDICIAL MEMBER
HON'BLE Mrs. P.GOPINATH, ADMINISTRATIVE MEMBER**

Sreeja Kumari S.S.
D/o N.Sukumaran
Principal Investigator
Materials & Minerals Division
NIIST (CSIR), Industrial Estate Post
Thiruvananthapuram-695 019.
Residing at Moonlight Villa
TC 52/3035, Industrial Estate PO
Thiruvananthapuram.

Applicant

(By Advocate: Mr.K.T.Shyam Kumar)

Versus

1. Council of Scientific & Industrial Research (CSIR)
CSIR Headquarters, 2 Rafi Marg, New Delhi-110 001.
2. Central Electrochemical Research Institute
Karaikudi, Tamil Nadu-630 006
represented by its Director
3. Controller of Administration
Central Electrochemical Research Institute
Karaikudi, Tamil Nadu-630 006.
4. The Recruitment Assessment Board
Council for Scientific & Industrial Research
1st Floor, CSIR Complex, Library Avenue, Pusa
New Delhi – 110 012
represented by its Director.

Respondents

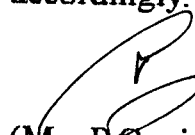
(By Advocate: Mr.N.Anil Kumar, Sr.PCGC)

The Original Application having been heard on 17th August, 2015, the Tribunal delivered the following order on the same day:-

ORDER (oral)

By N.K. Balakrishnan, Judicial Member

It is submitted by learned counsel on both sides that the reliefs sought in the OA have already been granted to the applicant and as such no further issue remains for consideration. This submission is recorded and OA is closed accordingly.


(Mrs. P. Gopinath)
Administrative Member


(N.K. Balakrishnan)
Judicial Member

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